THE CENTRAL VIGILANCE COMMISSION (AMENDMENT) ACT, 2021
(NO. 46 OF 2021)
[18th December, 2021.]
An Act further to amend the Central Vigilance Commission Act, 2003.

Be it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:

1. (1) This Act may be called the Central Vigilance Commission (Amendment) Act, 2021.

(2) It shall be deemed to have come into force on the 14th day of November, 2021.

2. In section 25 of the Central Vigilance Commission Act, 2003, in clause (d), the following provisos shall be inserted, namely:

"Provided that the period for which the Director of Enforcement holds the office on his initial appointment may, in public interest, on the recommendation of the Committee under clause (a) and for the reasons to be recorded in writing, be extended up to one year at a time:"
Provided further that no such extension shall be granted after the completion of a period of five years in total including the period mentioned in the initial appointment;”.

3. (1) The Central Vigilance Commission (Amendment) Ordinance, 2021 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Central Vigilance Commission (Amendment) Ordinance, 2021, shall be deemed to have been done or taken under the provisions of this Act.

DR. REETA VASISHTA,

Secretary to the Govt. of India.